

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.13467 of 2017

Vikash Chandra Guddu Baba

... .. Petitioner/s

Versus

The State of Bihar and Ors.

... .. Respondent/s

Appearance :

For the Petitioner/s	:	Mr.Vikash Chandra Guddu Baba (In Person)
For the State	:	Mr.P.K.Shahi, A.G.
For the P.C.Board	:	Mr. Shivendra Kishore, Sr. Advocate
For the R-18/CPCB	:	Mr. Lalitesh Mani, Advocate

CORAM: HONOURABLE THE ACTING CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE PARTHA SARTHY
ORAL ORDER

(Per: HONOURABLE THE ACTING CHIEF JUSTICE)

10 28-02-2025

We have perused the affidavit filed on behalf of the Respondent No. 18 (Central Pollution Control Board). The affidavit clearly states that as per Rule 9 of the Bio-Medical Waste Management Rules, 2016 (for brevity 'BMWM Rules, 2016'), the State Pollution Control Boards, in respect of States and Pollution Control Committees in respect of Union Territories, are the authorities for overall enforcement and implementation of BMWM Rules, 2016. According to the Rules, bio-medical waste is required to be segregated as per the colour tag, viz, yellow, red, white and blue as defined under Schedule-I of the said Rule. The methods for treatment and disposal of bio-medical waste also have been laid down in the BMWM Rules, 2016.



2. The affidavit filed by the Bihar Pollution Control Board is an old one, which does not indicate the steps taken for the effective management of bio-medical waste.

3. Let a fresh affidavit on behalf of the Bihar State Pollution Control Board be filed by the next date, delineating the number of facilities available in the State of Bihar with special reference to the availability of such facility in the City of Patna and the steps taken for segregation, collection and disposal of bio-medical waste.

4. Re-notify on 04.04.2025.

(Ashutosh Kumar, ACJ)

(Partha Sarthy, J)

Sujit/Krishna

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